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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH:CUTTACK.

ORIGINAL APPLICATION NO:148 OF 1994

Date of decision:March 24,1994.

Pratap Chandra Parida Applicant
Versus
Union of India & Others Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? NO
2. Whether it be circulated to all the Benches of ~~the~~ Central Administrative Tribunals or not?

km 24.3.94.
(K.P.ACHARYA)
VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO: 148 OF 1994

Date of decision: March 24, 1994.

Pratap Chandra Parida	Applicant
	versus	
Union of India & Others	Respondents
For the Applicant	... Mr D.P.Dhalsamant, Advocate.	
For the Respondents	... Mr. Ashok Misra, Senior Standing Counsel (Central).	

CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE-CHAIRMAN

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JUDGMENT

K.P. ACHARYA, V.C.

Shorn of unnecessary details, it would suffice to say that the case of the petitioner is being considered alongwith others for the post of EDSPM of Hatibari Post office. It is stated in the petition that the petitioner had worked for some time, as a substitute, of Shri Maguni Charan Parida. In case the selection process has not been finalised as yet, experience gained by the petitioner be taken into account while adjudicating suitability of different candidates. This order is passed after hearing Mr. Dhalsamant learned counsel for the petitioner and Mr. Ashok Misra learned Senior Standing Counsel (Central).

2. Thus, the application is accordingly disposed of. No costs.

leg. on 24.3.94
24.3.94
.....
VICE-CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack/K. Mohanty/
24.3.94.

